

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:786
ANSWERED ON:03.03.2008
DIRECTIONS BY TRAI
Kaushal Shri Raghuvir Singh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Telephone Regulatory Authority of India (TRAI) has given directions to inform the subscriber about the expiry period of the existing licence alongwith the life time tariff plans on the Telephone/Mobile Services;
- (b) if so, the details thereof;
- (c) whether such information is required to be given through the advertisements;
- (d) if so, the details thereof;
- (e) whether such information has been started to be given; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) to (f) The Telecommunications Tariff Order (43rd Amendment) notified by Telecom Regulatory Authority of India (TRAI) inter alia provides that in the case of tariff plans with lifetime validity or unlimited validity, the service provider shall inform the subscribers of the month and year of expiry of his current license. This information shall be given in all the promotional literature/advertisements. This Order has become effective on 21st March, 2006. As per the information available with TRAI, all operators are complying with the above regulatory guidelines.